

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 107
(CAA)-138(PB)/2018

IN THE MATTER OF:

Tata Teleservices Ltd and Bharti Airtel Ltd
And Bharti Hexacom Ltd.

.... Petitioner

Order under Section 230-232

Order delivered on 08.04.2021

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYSTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant(s):-

Mr. Kamal Kant Jha, senior Panel
Counsel for DoT

Mr. Ramji Srinivasan, Sr. Adv. with Mr.
Mansoor Ali Shoket and Mr. Kunal
Singh, Adv.

For the respondent

Ms. Shankari Mishra, Adv. for RD and
OL

Mr. Deepak Anand and Adv. Vipul
Agrawal on behalf of Income Tax
Department

Mr. Tanmay Sharma, Adv.

ORDER

CA-342(PB)/2020:-

Learned counsel for the applicant/DoT undertakes to file memo of parties and serve to the other side.

Notices were issued on 21.08.2020. Learned counsel for the respondents undertakes to file reply within two weeks with copy in advance to the other side. This shall be last chance to file reply.

List on 06.05.2021.

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(SUMITA PURKAYSTHA)
MEMBER (TECHNICAL)

-sd-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)